

Supreme Court Advocates-On-Record Association

Golden Jubilee Bar Room, Supreme Court of India, New Delhi-110201 Phone: 011-23072352, E-mail: scaora1@gmail.com, www.scaoraindia.com

Mr. Shivaji M. Jadhav President 9999999989

Mr. Manoj K. Mishra Vice-President 9811722804

Mr. Joseph Aristotle S. Hony. Secretary 9212018118

Ms. Diksha Rai Joint Secretary 9871168993

Mr. Nikhil Jain Treasurer 9810693383

Mr. Atulesh Kumar Joint Treasurer 9868551703

Executive Member

Dr. Aman Mohit Hingorani 9810006829

Ms. Anzu K. Varkey 9999151304

Mr. Aljo K. Joseph 9873538980

Mr. Sachin Sharma 9899222544

Mr. Abhinav Ramkrishna 9971746533

Mr. Varinder Kumar Sharma 9810101807 18th July, 2021

RESOLUTION

WHEREAS the Trust Deed dated February 07, 2013 of "Supreme Court Advocates-on-Record Welfare Trust" has recently been brought to the notice of the present EC of SCAORA;

AND NOTING from the said Trust Deed that the then EC of SCAORA has purported to make SCAORA the Settlor to create the said Trust with seven named lawyers, including non AORS, who would be the Life Trustees of the said Trust:

AND NOTING that the said Trust Deed states that the name of the Trust shall be "Supreme Court Advocates-on-Record Welfare Trust", having its principal office as the Golden Jubilee Room, Supreme Court of India i.e. the address of SCAORA;

AND NOTING that the use of such name as well as the address of SCAORA by the said Trust has led to the erroneous impression that the said Trust is being run or managed by SCAORA;

AND NOTING that the presence of the President, Vice-President and Secretary of SCAORA, who as per the said Trust Deed are to be ex officio trustees in the said Trust during their tenure, does not tantamount to the said Trust being run or managed by the EC of SCAORA in office;

AND NOTING that the said Trust has received substantial contributions by way of costs and donations by virtue of it using the words 'Supreme Court Advocates-on-Record' in its name and the address of SCAORA;

AND NOTING that the elected Executive Committee of SCAORA in office has no access to or control over the Trust property received by the Trust by virtue of it using the words 'Supreme Court Advocates-on-Record' in its name and the address of SCAORA:

AND NOTING that contributions that legitimately should have been credited to SCAORA for the benefit of its members have been received by the said Trust, leaving SCAORA bereft of funds;



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AND NOTING that the said Trust Deed not only enables any advocate (other than an AOR who is member of SCAORA) to become a life trustee upon contribution /donation of a sum of Rs 25 lakhs or more to the corpus of the Trust, but that its objects and purposes also extend the benefits to non AORs as well:

AND NOTING that the Memorandum of Association of SCAORA or any Rules of SCOARA do not permit or justify the lending of the name of 'Supreme Court Advocates-on-Record' by an EC of SCAORA to any entity, and that too, to receive contributions by virtue of using the words 'Supreme Court Advocates-on-Record' in its name and the address of SCAORA, with the elected Executive Committee of SCAORA in office having no access to or control over such contributions. The Memorandum of Association of SCAORA or any Rule of SCAORA also does not permit or justify the use of such contributions by non AORs for the benefit of non AORS:

AND NOTING that the record of SCAORA does not contain any GBM/Resolution of SCAORA authorising the then EC to create the said Trust with SCAORA as Settlor on the terms laid down in the said Trust Deed;

AND NOTING that even if there had been any GBM/Resolution of SCAORA to create the said Trust with SCAORA as Settlor on the terms laid down in the said Trust Deed, the same would have been beyond the Memorandum of Association of SCAORA, and would have necessitated appropriate amendments, if legally permissible, to the said Memorandum:

AND NOTING that there are no such amendments to the Memorandum of Association of SCAORA to create the said Trust with SCAORA as Settlor on the terms laid down in the said Trust Deed;



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THE PRESENT EC has, in the first instance, passed the following Resolution at its virtual meeting held on July 18, 2021, with 9 in favour and 3 dissenting:

"SCAORA hereby calls upon the "Supreme Court Advocateson-Record Welfare Trust" to forthwith desist from using the words 'Supreme Court Advocates-on-Record' in its name as also the address of SCAORA in relation to its operations and activities, and to carry out consequential corrections in all records pertaining to the Trust".

Dr. Joseph Aristotle S. Hony. Secretary,

SCAORA